

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.73/(MAH)/2016
CA No. 19/2016 & IA No. 35/2016

CORAM:

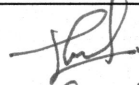
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2017

NAME OF THE PARTIES: Mr. Sushil Dhurchand Bothra

V/s.
M/s. Arham Anmol Projects Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398, 235 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	K.C. Jacob	Advocate	
1.	Bhushan Shah	Advocate	for Petitioner
	ib Rahul Gada		Respondent 2
3	Rajendra Jain ib	Advocate	Respondent No. 3
	Patel Dva Associates.		
4	GAUTAM Jain ib	Advocate	Respondent No. 2
	M.S. Bhatt		

ORDER

CA19/16 & IA 35/16 in CP No.73/397-398/235CLB/MB/MAH/2016

1. The Learned Representatives of both the sides are present.
2. Today the main grievance of the Petitioner is that a list of documents required for the disposal of the Company Petition and Rejoinder is required to be filed on record as communicated to the other side by letter dated 21st September, 2016. A copy of the said letter is today placed on record.

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3. It is hereby directed to the Respondent to file a reply giving the details of the documents whether can be provided or not. If denying then give reason why practically not possible to provide the documents as sought for. A copy in advance to the other side.
4. The Bench shall decide the next course of proceedings on receiving the reply of the respondent.
5. Meanwhile both the sides are directed to complete the pleadings in respect of C.A. No. 19/16 and also pleadings in respect of the main Petitioner for disposal on or before 17/02/2017.
6. The Respondents are hereby directed to file the reply and the documents in respect of the letter dated 21.09.2016 on or before 17th February, 2017. Thereafter let the C.P. & C.A. be enlisted for hearing on **08.03.2017**.

Sd/-

M. K. SHRAWAT
MEMBER (JUDICIAL).

Dated : 24.01.2017.